

//RPAD//

No. KSPCB/RO-BOM/EO/NGTOA No 312/2022/2022-23/1671

Dated:

5 AUG 2022

To,

The Member Secretary
Karnataka State Pollution Control Board,
Parisara Bhavan, No.49,
Chruch Street
Bengaluru - 560001.

DESPATCHE

Kind Attn: Law Officer.

Sir,

Sub: Forwarding of action taken report with respect to Hon'ble NGT matter OA No 312/2022 pertaining to the Burial ground inside Kembhhattahalli Lake, Bengaluru-reg.

- Ref: 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 06.05.2022 in respect od OA No. 312/2022.
2. Board office memorandum No KSPCB/NEIA-OB/0/NGT-312/2022-23/1854 dated 10.06.2022.
3. Joint inspection of the committee on 07.07.2022.

Adverting to the above the grievance made by Mr. Vilasisni Ram Kumar and others had grievance against Burial ground inside the Kembattahalli Lake in violation of Environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises, the Hon'ble NGT, Principal Bench, New Delhi has passed an order Dated 06.05.2022.(OA No.312/2022), Vide ref (1).

In the said order, the Hon'ble NGT felt it would be appropriate to have a factual and action taken report from a joint committee comprising of State Wetland Authority, State PCB ,commissioner Municipal Corporation Greater Bengaluru and collector Bengaluru with sate PCB as Nodal agency for co-ordination & compliance, vide ref (2).

In order to implement the Hon'ble NGT, Principal Bench order No.312 dated 06.05.2022, the Board Office issued office Memorandum(OM) No. KSPCB/NEIA-OB/O/NGT-312/2022-23/1854, dated: 10.06.2022. As per this direction the Joint committee visited the

Action taken report of the Joint Committee as per the direction of the Hon'ble NGT passed in the matter of NGT order w.r.t. OA NO. 312/2022, pertaining to the burial ground inside the Kembatahalli Lake, Bangalore .

Preamble:

Mr. Vilasisni Ram Kumar and others had grievance against Burial ground inside the Kembattahalli Lake Premises at Thalaghattapara. The applicants have complained that there have been multiple burials at the lake premises and is in violation of Environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises which is nothing but as systematic approach of encroachment on lake. The same has been admitted in Hon'ble NGT, Principal Bench in the name of Original Application No. 312/2022.

The Hon'ble NGT, Principal Bench had passed an order dated 06.05.2022 with respect to Original Application NO. 312 of 2022, regarding burial ground inside the Kembattahalli Lake in violation of the environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises. In the said order, Hon'ble NGT has appointed a Joint Committee comprising of **Deputy Commissioner, Bangalore Urban District, Officer from State Wetland Authority, Commissioner, Bruhat Bengaluru Mahanagara Palike and State PCB** directed the Joint Committee to undertake site visits, look into the grievances of the applicants and take requisite remedial action by following due process of law. Factual and action taken report may be furnished within two months by e-mail and also Karnataka State Pollution Control Board has been made as Nodal agency for co-ordination and compliance.

In order to implement the Hon'ble NGT, Principal Bench order No.312 dated 06.05.2022, the Karnataka State Pollution Control Board had passed an Office Memorandum(OM) No. KSPCB/NEIA-OB/O/NGT-312/2022-23/1854, dated: 10.06.2022, consists of the following Departments. Copy of the OM is enclosed as **Annexure-I**.

1. The Deputy Commissioner, Bangalore Urban District as Joint Committee Chairman.
2. The Member Secretary, State Wetland Authority, Department of Ecology and Environment, MS Building, 7th floor, Near Vidhana Soudha, Ambedkar Veedhi, Bangalore 560 001 nominated as Member.
3. The Joint Commissioner from Bruhat Bangalore Mahanagara Palike, NR Square, Bangalore 560 002 nominated as Member.
4. The Senior Environmental Officer, Zonal Office- BNG-South Zone, nominated as Member.
5. The Environmental Officer, Regional Office-Bommanhalli, KSPCB nominated as Member Convener.

Accordingly, the Regional office, Bommanahalli addressed the letter to the member of different Departments to attend the site visit is enclosed as **Annexure-II**. As per this, the committee has joined at Kembatahalli lake on 07.07.2022 with following different Departments.

1. The Deputy Commissioner, Bangalore Urban District, K.G.Road, Bangalore-56009
2. The Member Secretary State Wetland Authority, Department of Ecology & Environment 708, MS Building, 7th Floor, Near Vidhana Soudha, Ambedkar Veedhi, Bangalore-56000.
3. Joint Commissioner, BBMP, Bommanhalli Zone, Begur Road, Bangalore.
4. Executive Engineer, Lake Division-BBMP, Bangalore.
5. The Tahsildar, Bangalore South Division, Bangalore.
6. The Senior Environmental Officer, Zonal Office- BNG-South Zone, Bangalore
7. Environmental Officer, Regional Office- Bommanhalli, (Member Convener Of the Committee), Bangalore

Further, as per the instructions of the Deputy Commissioner, Bengaluru Urban District, the spot inspection of Kembatahalli lake was carried out by Joint Committee on 07.07.2022.

The applicant Ms. Vilasini Ramkumar did not attend. Smt. Manjula M. S. resident of Royal County, Advocate representing Ms. Vilasaini Ramkumar and Sri Shailesh Cherathi (Resident of Arya Hamsa Flat, Mobile No.9741939070) were present during the inspection. Sri. Shailesh Cherathi agreed that they have a mailed to the Hon'ble NGT through e-mail, on mail id judicial-ngt@gov.in . The photographs taken during inspection are enclosed as **Annexure-III**.

During Joint committee inspection, the residents of the Kembattahalli informed that the burial ground is in this premises of the Kembattahalli Lake since many years. They also requested for alternate location as they have no place for burial of the locals. During Covid also they have buried their near and dear ones in the burial ground itself. One Kum.Harini said that her father Sri. B. N. Sachidananda died recently buried in the same burial ground and the petitioners in this case have filed a police complaint on her in May 2022. Further, the locals made a request to the committee that in this case the Government may provide burial ground and they are willing to shift the same. The BBMP officials have fenced with chain-link the whole lake. They have locked the entry gate from the lake side and there is no approach road to the Burial ground. The locals also claimed that they are finding it very difficult for burial. The residents of the Kembattahalli requested to the Deputy Commissioner who is member of the committee for separate space for burial ground for the sake of humanity.

The observations made by the Joint Committee and action taken report, as per the direction of the Hon'ble NGT has been mentioned in detail and in this regard separate table is prepared as below:

TABLE

Direction No.	Subject of Directions	Observations of Joint Committee as on 07.07.2022	Action taken report
1	Encroachment	<p>The Deputy commissioner directed to the Tahsildar to Survey of Kembattahalli Lake and submit the report with respect to the Encroachment.</p> <p>The village accountant was also asked to locate land for the burial ground.</p>	<ol style="list-style-type: none">1. The Tahsildar submitted the Survey sketch it is attached as Annexure-IV.<ol style="list-style-type: none">a. Reg. Sy.No. 3, as per Government RTC the area of lake is 5 Acres 16 Guntas. Original Survey Records, the Govt. Karab Lake area is 5 Acres 16 Guntas.b. Reg. Sy. No. 3, records Scale number, adjacent Sy. No., and as per measurement the total area of lake is 6 Acres 16 Guntas, instead of 5 Acres 16 Guntas.c. In the area of about 0 Acres 12 Guntas the Temple of Thoppamma Devi is Located.d. The Burial Ground is located in two Pockets of Land at an extent of 0 Acres 20 Guntas and 1 Acres 8 Guntas.2. The Tahsildar has submitted the proposal to the Assistant commissioner, Bangalore South Division with respect to sanction of land of 2.0 Acres in Sy. No. 55, Kembattahalli Village for burial ground, it is attached as Annexure-V.
Direction No. 2	Impact on functionality of storm drain	<p>The committee observed during inspection, that, there was no obstacle for flow of water. The functionality of storm water drain is not affected, and also they have made the gradient slope for easy flow of water. Hence, there is no chance of stagnating the water and</p>	<p>Office of the Executive Engineer, Storm Water Drain, Bengaluru Mahanagara Palike informed that the separate storm water drain is provided adjacent to the Kembattahalli Lake and taking step to control the entering the sewage to the Lake.</p>

Direction No. 3	Ecology of Kembattahalli Lake	restriction of water flow. Kembattahalli Lake is located in downstream and sewage diversion pipe line is being constructed by BBMP to divert the sewage entering to Lake. Hence there is no chances of entry of sewage into the Kembattahalli Lake.	The Kembattahalli Lake is located at Kembattahalli Village, Bangalore South Taluk, Bangalore. Kembattahalli lake is maintained by Bruhat Bengaluru Mahanagara Palike (BBMP). Kembattahalli lake receives storm water from two primary drains and one secondary drain. The Lake has one outlet on its South Western Corner .This outlet facilitate excess/overflow water flow.
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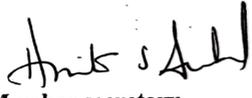
After the Joint Committee inspection of Kembattahalli Lake for ascertaining the ground reality and after verification of action taken report submitted by the authorities, the Committee has derived certain short/medium and long term Remedial measures which is as below:

Recommendation of the Joint Committee about the remedial measures: The Joint committee discussed in detail and recommended for Long Term Remedial measures.

Sl. No.	Activity	Department concerned for taking action
1	Frequent cleaning of accumulated floating debris /solid waste from the storm water drain	BBMP
2	To provide /install Trash barrier to the entry point of storm water drains	BBMP
3	Installation of designed appropriate screen to arrest entry floating debris into the drain at different locations before entering to water from SWD located at Kembattahalli Lake.	BBMP
4	Stoppage of sewage entering into the drain by identifying missing links of lateral sewer lines which are to be connected to the storm water drain.	BWSSB
5	Regular monitoring of Kembattahalli Lake.	KSPCB

Hence, we submit this report along with Annexure- I to V before the Hon'ble National Green Tribunal. Principal Bench for kind consideration.


Deputy Commissioner
Bangalore Urban District
and Chairman of the Joint Committee


Member secretary
State wetland authority
(Member of the committee)


Joint Commissioner,
BBMP
(Member of the committee)


Senior Environmental officer,
KSPCB,
Bangalore (Member of the committee)


Environmental officer
and Member Convener
w.r.t NGT OA No. 312 of 2022
RO, Bommanhalli, KSPCB.

080-25586321

Email : ho@kspcb.gov.in

Website : http://kspcb.gov.in



080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ

"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. KSPCB/NEIA-OB/0/NGT-312/2022-23/ 1854

Date: 10 JUN 2022

OFFICE MEMORANDUM

Sub: Constitution of Joint Committee in the matter of OA No. 312/2022 pertaining to the Burial ground inside Kembhattahalli Lake, Bengaluru-reg.

Ref: The Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated: 06.05.2022 in respect of OA No. 312/2022

Preamble:

Adverting to the grievance made by Mr. Vilasini Ramkumar and others against Burial Ground inside the Kembhattahalli Lake in violation of the environmental norms after the lake was handed over to the BMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises, the Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed an order Dated: 06.05.2022.

In the said order, the Hon'ble NGT felt it would be appropriate to have a factual and action taken report from a Joint committee comprising of State Wetland Authority, State PCB Commissioner, Municipal Corporation Greater Bengaluru and Collector Bengaluru with the State PCB as Nodal agency for co-ordination & Compliance

In compliance to the Hon'ble NGT directions, the following Joint Committee is constituted consisting of the representatives of the following Departments:

Sl. No.	Name & Designation	Position in the Committee	Name & Contact No
1.	The Deputy Commissioner, Bengaluru Urban District	Chairman	-
2.	Member Secretary State Wetland Authority.	Member	-
3.	Joint Commissioner, BBMP, Bommanahalli	Member	-
4.	Senior Environmental Officer Zonal Office, Bengaluru south Zone.	Member	Sri S.K. Vasudev, RSEO(I.C), Bengaluru South Zone. Mb: 9945276544
5.	Environmental Officer, Regional Office- Bommanahalli, KSPCB.	Member Convener	Sri. K.S.Sudhakar, Environmental Officer. Mb:99860-24330.

"ವ್ಯಾಜ್ಞಿಕ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"

AVOID USE OF PLASTIC BE 'ECO' FRIENDLY

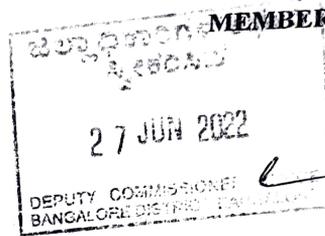
As per the directions of Hon'ble NGT,

- The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite remedial action by following due process of law.
- Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF.

Encl.: NGT order dated: 6.05.2022 in respect of OA No. 312/2022 (PB).

To,

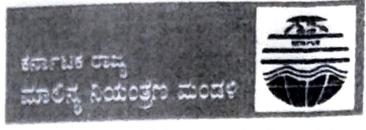
1. The Deputy Commissioner,
Bengaluru Urban District.
K G Road, Bengaluru 560 009.
2. Member Secretary
State Wetland Authority,
Department of Ecology & Environment
708, M S Building, 7th Floor, Near Vidhana Soudha,
Ambedkar Veedhi, Bengaluru 560 001.
3. Joint Commissioner, BBMP,
Bommanahalli Zone,
Begur Road
Bengaluru.
4. Senior Environmental Officer,
Zonal Office, Bengaluru south Zone ,
KSPCB, "Prakruthi Bhavan, Ground Floor,
Site No. 1421, Sector-C,
Suryanagar, 2nd Stage, Anekal Taluk,
Bengaluru Urban District
5. Environmental Officer,
Regional Office- Bommanahalli, KSPCB,
"Prakruthi Bhavan, Ground Floor,
Site No. 1421, Sector-C,
Suryanagar, 2nd Stage, Anekal Taluk,
Bengaluru Urban District.



Annexure II

Regional Officer
State Pollution Control Board
Bommanahalli
"Nisarga Bhavan"
BMN Road, Thimmaiah Road,
Shivaranagara, Shivanasagar.
Bangalore - 560 010
Phone (O) 080-23221552

ಪ್ರದೇಶ ಅಧಿಕಾರಿಯ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪಾಲೂಕು ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು - ಬೆಂಗಳೂರು
7ನೇ ಮಹಡಿ, 'ನಿಸರ್ಗ ಭವನ',
7ನೇ 'D' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವರಾಜನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010
ಫೋನ್ : 080-23221552



towards a cleaner Karnataka

No. KSPCB/RO-BMN/Meeting Notice/2022-23/1474

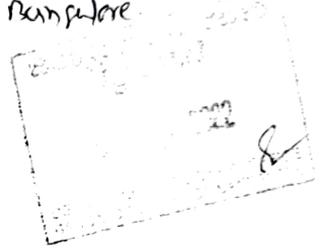
Date: 4 JUL 2022

To,

DESPATCHED

1. The Deputy Commissioner
Bangalore Urban District
K.G.Road, Bangalore-56009
2. (The Member Secretary
State Wetland Authority
Department of Ecology & Environment
708, MS Building, 7th Floor,
Near Vidhana Siudha, Ambedkar Veedhi
Bangalore-560001)
3. Joint Commissioner, BBMP
Bommanhalli Zone
Begur Road, Bangalore

2. The member Secretary
Karnataka Riv - Diversity Board
Vangavikas, 18th cross, Malleshwara
Bangalore.



Sir

Sub: Inviting to attend the site visit w.r.t. NGT order dated: 06.05.2022 in respect of OA No. 312/2022 (PB)-Reg
Ref: Board office Memorandum No. KSPCB/NEIA-OB/0/NGT-312/2022-23/ 1854
Dated: 10.06.2022.

With reference to the above, it is bring to your kind notice that, as per the NGT order OA No. 312/2022 (PB) pertain to grievance made by M/s. Vilasini Ramkumar and others against Burial ground inside the Kembattahalli Lake in violation of the environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises. Hence, the Hon'ble NGT has constituted a Joint Committee comprising of State Wetland Authority, Sate PCB Commissioner, Municipal Corporation Grcater Bengaluru and Collector Bangalore with the state PCB as Nodal agency for coordination & compliance.

As per the Hon'ble NGT direction, the joint committee may meet within four weeks, undertake site visits, look into the grievances of the applications and take requisite remedial action by following due process of law. Also factual and action take report may be furnished within two months by e-

mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and no in the form the image PDF.

In view of the above, you are hereby requested to attend the site visit on ^{07.07.2022} ~~06~~ 07.2022 at 12:00 PM at Kembattahalli Lake premises to take immediate action on top priority to submit the report in this regards at the earliest. Please contact Sri. K.S.Sudhakara, Environmental Officer & Member Convener, (9986024330) of the committee for further details.

This is for your kind information and needful action.

Yours faithfully

Sd/-

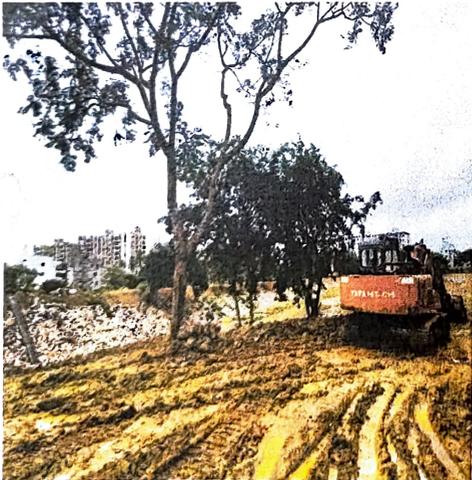
Environmental Officer
RO-Bommanahalli, Bangalore

- Copy to: 1. The Executive Engineer, Lake Division, BBMP-Bommanhalli Zone, Begur Road, Bangalore for kind information & attend the site visit.
2. The Senior Environmental Officer, KSPCB, BNG-South, Nisargha Bhavan, Bangalore for kind information and needful action.

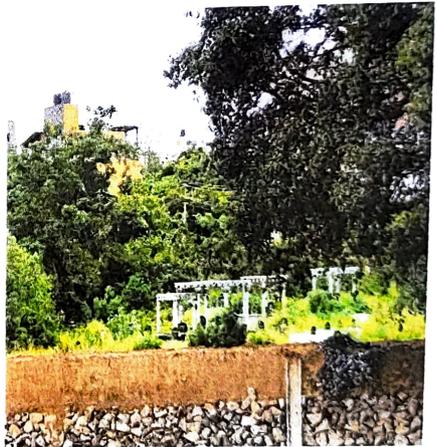
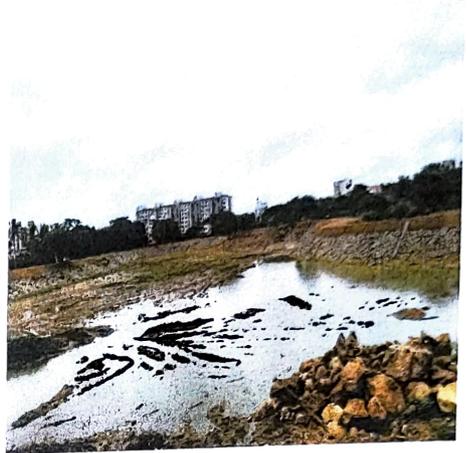

Environmental Officer
RO-Bommanahalli, Bangalore

Annexure - III

photograph of Kembhattahalli Lake with respect to Joint Committee (NGT OA No.312/2022) inspection Dated on 07.07.2022



Photograph of Kembhattahalli Lake with respect to Joint Committee (NGT OA No.312/2022) Inspection Dated on 07.07.2022



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ತಾಲ್ಲೂಕು : ಬೆಂ. ದಕ್ಷಿಣ

ಜಿಲ್ಲೆ : ಬೆಂ. ನಗರ

ಸ.ನಂ.3 ರ ನಕ್ಷೆ

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ಕೆಂಬತ್ತಹಳ್ಳಿ
ಸ.ನಂ.3

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Scale:- 1 : 1584

ಲಾ.ಸ.ನಂ. 97

Temple

Tree

School

ಲಾ.ಸ.ನಂ. 99

ಲಾ.ಸ.ನಂ. 1

ಲಾ.ಸ.ನಂ. 2

1. ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ರವರ ಆದೇಶ ಸಂಖ್ಯೆ:ಎಲ್.ಎನ್.ಡಿ(ಉ) ಸಿ.ಆರ್/ 72/22-23 ದಿನಾಂಕ:05-07-2022 ರ ಮೇರೆಗೆ ನಕ್ಷೆ ತಯಾರಿಸಿದೆ.
2. ರಿ.ಸ.ನಂ.3 ಪಹಣಿ ದಾಖಲೆಯಂತೆ ಸರ್ಕಾರಿ ಕೆರೆ ಅಂಗಳ ಎಂಬುದಾಗಿ ದಾಖಲಾಗಿದ್ದು ವಿಸ್ತೀರ್ಣ 5-16 ಎ-ಗುಂ ಇರುತ್ತದೆ.
3. ರೀ.ಸ.ನಂ.3 ಸರ್ವೆ ದಾಖಲೆಗಳಂತೆ ಸರ್ಕಾರಿ ಖರಾಬು ಕೆರೆ ಎಂಬುದಾಗಿ ದಾಖಲಾಗಿದ್ದು ವಿಸ್ತೀರ್ಣ 5-16 ಎ-ಗುಂ ಇರುತ್ತದೆ.
3. ರೀ.ಸ.ನಂ.3 ಸರ್ವೆ ದಾಖಲೆಗಳಂತೆ ಸ್ಕೇಲ್ ನಂಬರಾಗಿದ್ದು, ಬಾಜು ಸರ್ವೆ ನಂಬರುಗಳ ಟಿಪ್ಪಣಿ ಹಾಗೂ ಹಾಲಿ ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಅಳತೆ ಮಾಡಿ ನೋಡಲಾಗಿ ವಿಸ್ತೀರ್ಣ 5-16 ಎ-ಗುಂ ಬದಲಾಗಿ 6-16 ಎ-ಗುಂ ಇರುತ್ತದೆ.
4. ಈ ಬಣ್ಣದಿಂದ ತೋರಿಸಿರುವ 0-12 ಗುಂಟೆ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಶ್ರೀ ತೋಪಮ್ಮ ದೇವಿ ದೇವಸ್ಥಾನ ಇರುತ್ತದೆ.
5. ಈ ಬಣ್ಣದಿಂದ ತೋರಿಸಿರುವ 0-20 ಗುಂಟೆ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಸೃಶಾನ ಇರುತ್ತದೆ.
6. ಈ ಬಣ್ಣದಿಂದ ತೋರಿಸಿರುವ 01-08 ಎ-ಗುಂ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಸೃಶಾನ ಇರುತ್ತದೆ.
7. ಸದರಿ ಅಳತೆ ಕೆಲಸವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು, ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರೊಂದಿಗೆ ಜಂಟಿಯಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಪೂರೈಸಿದೆ.

ತಯಾರಿಸಿದವರು
ತಾಲ್ಲೂಕು ಸರ್ವೆಯರ್
ಬೆಂ.ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಶೀಲ್ದಾರ್ ಕಾರ್ಯಾಲಯ

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಕಂದಾಯ ಭವನ, ನೆಲ ಮಹಡಿ, ಕೆ.ಜಿ.ರಸ್ತೆ, ಬೆಂಗಳೂರು-560009

ಸಂಖ್ಯೆ: ಎನ್.ಸಿ.ಆರ್.(ಉ)ಸಿಆರ್/73/22-23

ದಿನಾಂಕ:18.07.2022

ರವರಿಗೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಬೆಂಗಳೂರು

ಬೆಂಗಳೂರು

ಮಾನ್ಯರೇ

ವಿಷಯ: ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ ಕೆಂಬತ್ತನಹಳ್ಳಿ ಕೆರೆ ಒತ್ತುವರಿ ಬಗ್ಗೆ.

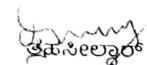
- ಉಲ್ಲೇಖ:
1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ ಎಲ್.ಎನ್.ಡಿ(ಎನ್)ಸಿಆರ್/120/22-23 ದಿನಾಂಕ 29.06.2022.
 2. ಉಪತಹಶೀಲ್ದಾರ್, ಉತ್ತರಹಳ್ಳಿ ನಾಡಕಛೇರಿ ಇವರ ವರದಿ ಸಂಖ್ಯೆ ಎಲ್.ಎನ್.ಡಿ(ಯು.ಎನ್-2)ಸಿಆರ್/95/22-23 ದಿನಾಂಕ 16.07.2022.
 3. ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಸಾರಕ್ಕಿ ವೃತ್ತ ಇವರ ವರದಿ ಸಂಖ್ಯೆ ಉ.ನಿ.ಸಿಆರ್/178/22-23.

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ ಕೆಂಬತ್ತನಹಳ್ಳಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ Member Secretary, Karnataka State Pollution Control Board, Bengaluru ರವರು ಕೆಂಬತ್ತನಹಳ್ಳಿ ಕೆರೆಯಲ್ಲಿ ಸ್ಥಳಾನ್ವಯವನ್ನು ಮಾಡಿರುವುದಾಗಿ ಮಾನ್ಯ ಎನ್.ಜಿ.ಟಿ ನಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಪ್ರಕರಣ ಸಂಖ್ಯೆ ಎನ್.ಸಿ.ಆರ್/120/22-23 ರಲ್ಲಿ ನಿರೀಕ್ಷಿಸಿ ನೀಡಿದಂತೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳನ್ನು ಸದರಿ ಸಮಿತಿಗೆ ಸದಸ್ಯರಾಗಿ ನೇಮಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸ್ಥಳಾನ್ವಯ ಮಾಡಿರುವ ಬಗ್ಗೆ ಸ್ಥಳ ತನಿಖೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ(1)ರ ಪತ್ರದಲ್ಲೂ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖ(2) ಹಾಗೂ (3)ರ ಉಪತಹಶೀಲ್ದಾರ್ ಹಾಗೂ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರ ವರದಿಯಂತೆ ತಾಲ್ಲೂಕು ಮೋಜಣಿದಾರರ ನಕ್ಷೆ ಹಾಗೂ ವರದಿಯಂತೆ ಹಾಲ ಪಹಣಿಯಂತೆ ಕೆಂಬತ್ತನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.3ರಲ್ಲಿ 5-16 ಎ/ಗುಂ ವಿನ್ಯಾಸವಿದ್ದು, ಅಳತೆಯಂತೆ ಸರ್ವೆ ದಾಖಲೆಗಳಂತೆ ಸ್ಥಳ ನಂಬರಾಗಿದ್ದು, 6-16 ಎ/ಗುಂ ಇರುತ್ತದೆ. ಈ ಪೈಕಿ 0-12 ಗುಂಟೆ ತೋಪಮ್ಮ ದೇವಿ ದೇವಸ್ಥಾನ, 0-20 ಗುಂಟೆ ಎನ್.ಸಿ ಹಾಗೂ ಎನ್.ಟಿ ಸ್ಥಳಾನ, 1-08 ಗುಂಟೆ ಗೊಲ್ಲರ ಮತ್ತು ಒಕ್ಕಲಗ ಸ್ಥಳಾನ ಹಾಲ ಸ್ಥಿತಿಯಲ್ಲಿದ್ದು, ಉಳಿಕೆ ಜಮೀನು ಬುಲ್ಲಾ ಇರುತ್ತದೆ ಎಂದು ವಾಸ್ತವಾಂಶದ ವರದಿ ನೀಡಿರುತ್ತಾರೆ.

ಕೆಂಬತ್ತನಹಳ್ಳಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೋಜಣಿದಾರರಿಂದ ತಯಾರಿಸಿರುವ ಸರ್ವೆ ನಕ್ಷೆ ಹಾಗೂ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ನೀಡಿರುವ ವಾಸ್ತವಾಂಶದ ವರದಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿ.

ತಮ್ಮ ನಂಬುಗೆಯ


ತಹಶೀಲ್ದಾರ್
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಸೀಲ್ದಾರ್‌ರವರ ಕಾರ್ಯಾಲಯ

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಕಂದಾಯ ಭವನ, ನೆಲ ಮಹಡಿ, ಕೆ.ಜಿ.ರಸ್ತೆ, ಬೆಂಗಳೂರು 560 009.

ಸಂಖ್ಯೆ:ಎಲ್‌ಎನ್‌ಡಿ(ಉ)ಸಿಆರ್/78/22-23

ದಿನಾಂಕ:01-08-2022

ಗೆ:
ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪವಿಭಾಗ,
ಬೆಂಗಳೂರು

ಮಾನ್ಯರೇ.

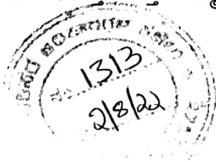
ವಿಷಯ: ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.55ರಲ್ಲಿ 2-00 ಎಕರೆ ಜಮೀನನ್ನು ಸ್ಥಳಾನುಕೂಲಿ ಮಂಜೂರು ಮಾಡಿಕೊಡುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಮೌಖಿಕ ಆದೇಶದಂತೆ.
2. ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಸಾರಕ್ಕಿ ವೃತ್ತ, ರವರ ವರದಿ ಸಂಖ್ಯೆ: ರಾ.ನಿ.ಪಿ.ಆರ್/217/22-23.
3. ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರ ವರದಿ.

* * * *

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಗ್ರಾಮಸ್ಥರಿಗೆ ಸ್ಥಳಾನುಕೂಲಿ ಸ್ಥಳವನ್ನು ಗುರುತಿಸಿ ಮಂಜೂರು ಮಾಡಿಕೊಡುವಂತೆ ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮೌಖಿಕವಾಗಿ ಸೂಚಿಸಿರುವಂತೆ ಸದರಿ ವಿಚಾರವಾಗಿ ಉಲ್ಲೇಖ(3)ರ ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರ ವರದಿಯಂತೆ ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 55ರಲ್ಲಿ 2-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ಹಿಂದು ಜನಾಂಗದವರ ಸಾರ್ವಜನಿಕ ಸ್ಥಳಾನುಕೂಲಿ ಮೀಸಲಿಡುವ ವಿಚಾರದಲ್ಲಿ ಚಕ್ಕುಬಂದಿಯಂತೆ ಪೂರ್ವಕ್ಕೆ:ರಸ್ತೆ, ಪಶ್ಚಿಮಕ್ಕೆ:ರೀ.ಸ.ನಂ.55ರ ಉಳಕೆ, ಉತ್ತರಕ್ಕೆ:ರೀ.ಸ.ನಂ.55ರಲ್ಲಿ ಬಡಬ್ಬಣ್ಣಿಎಸ್‌ಎಸ್‌ಬಿ, ದಕ್ಷಿಣಕ್ಕೆ:ನೈಸ್ ರಸ್ತೆ ಇರುತ್ತದೆ. ಹಾಗೂ ಉಲ್ಲೇಖ(2)ರಲ್ಲಿ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ವರದಿ ಸಲ್ಲಿಸಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 55ರಲ್ಲಿ ಪಹಣಿಯಂತೆ ಒಟ್ಟು 129-30 ಎ/ಗುಂ ಇದ್ದು, ಆರ್‌ಡಿ 32 ಎಲ್‌ಜಿಬಿ 85, ದಿನಾಂಕ:07-12-86ರಂತೆ ಮತ್ತು ಅಲಿಸ್ ಅಗ್ರಿಮೆಂಟ್ ನಂ. ಎನ್‌ಎಫ್‌ಪಿ ಸಿ&ಎಎಂಪಿ:ಡಿ ಅಲಿಸ್ ವಿ-101-30 ಎ/ಗುಂ ಜಮೀನನ್ನು 40 ವರ್ಷಗಳ ಕಾಲ ನೈಸ್ ರವರಿಗೆ ಗುತ್ತಿಗೆ ನೀಡಿದ್ದು, 4-00 ಎಕರೆ ಚೌಡಪ್ಪ ಬನ್ ಮುನಿಶಾಮಪ್ಪ, 2-00 ಎಕರೆ ಸುಕನ್ಯಾ ಕೋಲಂ ಜಿ.ಶ್ರೀರಾಮರೆಡ್ಡಿ ಹಾಗೂ 8-10 ಎ/ಗುಂ ಆಶ್ರಯ ಯೋಜನೆಗಾಗಿ ಕಾಯ್ದಿರಿಸಲಾಗಿದ್ದು, ಅದರಂತೆ ಗ್ರಾಮಸ್ಥರು ಮಹಜರಿಗೆ ಸಹಿ ಮಾಡಿರುವುದರಿಂದ ಪ್ರಸ್ತುತ ಜಮೀನನ್ನು ಸ್ಥಳಾನುಕೂಲಿ ಮಂಜೂರು ಮಾಡಲು ಚೆಕ್‌ಲೆನ್ಡ್, ಮೆಮೊರಾಂಡಂನೊಂದಿಗೆ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ವರದಿ ಸಲ್ಲಿಸುತ್ತಾರೆ.

ಆದ್ದರಿಂದ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 55ರಲ್ಲಿ 2-00 ಎಕರೆ ಜಮೀನನ್ನು ಸ್ಥಳಾನುಕೂಲಿ ಮಂಜೂರು ಮಾಡುವ ವಿಚಾರದಲ್ಲಿ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರ ವರದಿ, ಚೆಕ್‌ಲೆನ್ಡ್, ಮೆಮೊರಾಂಡಂ ಹಾಗೂ ಸರ್ವೆ ನಕ್ಷೆಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸುತ್ತಾ ತಮ್ಮ ಮುಂದಿನ ನಡವಳಿಕೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ



ತಮ್ಮ ವಿಶ್ವಾಸಿ
ತಹಸೀಲ್ದಾರ್
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು

Item No. 7

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 312/2022

Vilasini Ramkumar & Ors.

Applicants

Versus

State of Karnataka

Respondent

Date of hearing: 06.05.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Application is registered based on a complaint received by Email

ORDER

1. The grievance made in the present letter petition sent by Mr. Vilasini Ramkumar and others is against Burial ground inside the Kembattahalli lake premises at Thalaghattapara. The applicants have complained that there have been multiple burials at the lake premises in violation of environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises which is nothing but a systematic approach of encroachment on lake.

2. In view of the averments made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State Wetland Authority, State PCB Commissioner, Municipal Corporation Greater Bengaluru and Collector, Bengaluru. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks,